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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1363/203

Tuesday, this the 27th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

Mahesh Sharma
r/o D-2 Sewa Kutir Complex
Kingsway Camp. Delhi-09

..Applicant
(By Advocate: Shri Yogesh Sharma)

Versus

1. NCT of Delhi through the Chief Secretary
New Sectt. New Delhi

2. The Director
Directorate of Social Welfare
Govt. of NCT of Delhi, 1, K.G.Marg
New Delhi

..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

The applicant was appointed as Superintendent in May, 1992. As per the Rules, he was due for his next promotion to the post of Senior Superintendent on completion of eight years. Learned counsel for applicant contends that on the recommendations of the Departmental Promotion Committee, the promotion of the applicant and two others had been approved. However, before the applicant could be actually promoted, the charge-sheet has been served. He contends that he is entitled to be promoted because the juniors have been so promoted. In this regard, he has submitted a representation dated 25.4.2003, a copy of which is Annexure A-2.

2. At this stage, when the representation is pending and the rights of the respondents are not likely to be affected, we deem it unnecessary to give a show cause

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notice to the respondents while disposing of the present application.

3. It is directed that respondent No.1 would consider and pass a speaking order on the representation of the applicant preferably within four months from the date of receipt of a certified copy of the present order and communicate to the applicant.

4. Subject to aforesaid, OA is disposed of.

(Govindan S. Tampi)
Member (A)

/subin/

(V.S. Aggarwal)
Chairman

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